

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Seventh Schedule)

SHRI K. GOPAL (Karur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI K. GOPAL: I introduce the
BILL

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 343 and 344)

SHRI K. GOPAL (Karur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI G. GOPAL: I introduce the
Bill.

OFFICIAL LANGUAGES (AMENDMENT) BILL*

(Insertion of new section 3A, etc.)

SHRI K. GOPAL (Karur): I beg to move for leave to introduce a Bill further to amend the Official Languages Act, 1963;

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Official Languages Act, 1963."

The motion was adopted.

SHRI K. GOPAL: I introduce the
BILL

15.56 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of article 51) by Shri
Hari Vishnu Kamath.

EXTENSION OF TIME FOR ELICITING
OPINION

SHRI HARI VISHNU KAMATH
(Hoshangabad): I beg to move: "

"That this House do extend upto the 1st March, 1980, the time appointed for eliciting opinion on the Bill further to amend the Constitution of India."

Mr. Deputy-Speaker, while craving the indulgence of the House to move my motion, seeking to extend up to the 1st March 1980 the time appointed for eliciting opinion on my Bill to amend article 51 of the Constitution. urging the Government to endeavour to collaborate with other nations for the early formation of a world Constituent Assembly to draft a Constitution for a world Federal Government, I deem it my pleasant duty to report to the House certain heartening, even heart-warming developments that have taken place during the last few months.

Inside our great country hundreds, I might even say thousands, of opinions have poured into the Lok Sabha Secretariat via the State Governments and the Union Territories, most of them supporting the Bill. As the House is aware, the Lok Sabha Secretariat has already published Paper No. 1, embodying a good number of the opinions received on the Bill, which has already been laid on the Table, and more opinions are pouring in. Even yesterday I got copies of the opinions sent by the signatories, by citizens of India, via the